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# Kerala Additional Tax On Entertainments And Surcharge On Show Tax (Amendment) Act, 1975

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## Kerala Additional Tax On Entertainments And Surcharge On Show Tax (Amendment) Act, 1975

### 1. Short Title And Commencement :-

- (1) This Act may be called the Kerala Additional Tax on Entertainments and Sur¬ charge on Show Tax (Amendment) Act, 1975.
- (2) It shall come into force on such date as the Govern- ment may, by notification in the Gazette, appoint.

#### 2. Substitution Of New Section For Section 2:-

- (1) For section 2 of the Kerala Additional Tax on Entertainments and Surcharge on Show Tax Act, 1963 (22 of 1963) (hereinafter referred to as the principal Act), the following section shall be substituted, namely:
- "2. Levy of additional tax on entertainments .--With effect on and from the commencement of the Kerala Additional Tax on Entertainments and Surcharge on Show Tax (Amend¬ ment) Act, 1975, there shall be levied on each price for admission to any entertainment which is subject to the levy of entertain¬ ments tax under section 3 of the Kerala Local Authorities Entertainments Tax Act, 1961(20 of 1961), an additional tax on entertainments calculated at the rate of sixty per cent of the entertainments tax.
- (2) Where the entertainments tax is compounded for a consolidated payment under section 4 of the Kerala Local Authorities Entertainments Tax Act, 1961 (20 of 1961), the additional tax on entertainments shall be sixty per cent of the amount so compounded."

### 3. Amendment Of Section 4:-

In section 4 of the principal Act, the last sentence shall be omitted.